

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No. 173 & 174 of 2014 in
DFR No. 362 of 2014**

Dated : 29th May, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

M/s Hi-Tech Industries ... Appellant(s)

Versus

Himachal Pradesh Electricity Regulatory Commission & Anr. Respondent(s)

**Counsel for the Appellant(s) : Ms. Ishita Chaudhuri Dasgupta for
Mr. Raj Kumar Mehta**

**Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Ms. Mandakini Ghosh for R.2**

**IA No. 176 & 177 of 2014 in
DFR No. 357 of 2014**

In the matter of

M/s Suraj Fabrics Industries Ltd. ... Appellant(s)

Versus

Himachal Pradesh Electricity Regulatory Commission & Anr. Respondent(s)

**Counsel for the Appellant(s) : Ms. Ishita Chaudhuri Dasgupta for
Mr. Raj Kumar Mehta**

**Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Ms. Mandakini Ghosh for R.2**

Commission & Anr.

**Counsel for the Appellant(s) : Ms. Ishita Chaudhuri Dasgupta for
Mr. Raj Kumar Mehta**

**Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Ms. Mandakini Ghosh for R.2**

**IA No. 184 & 185 of 2014 in
DFR No. 359 of 2014**

In the matter of

**M/s SPS Steel Rolling Mills Ltd. ... Appellant(s)
Versus**

**Himachal Pradesh Electricity Regulatory Respondent(s)
Commission & Anr.**

**Counsel for the Appellant(s) : Ms. Ishita Chaudhuri Dasgupta for
Mr. Raj Kumar Mehta**

**Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Ms. Mandakini Ghosh for R.2**

**IA No. 186 & 187 of 2014 in
DFR No. 360 of 2014**

In the matter of

**M/s Him Chemicals Ltd. ... Appellant(s)
Versus**

**Himachal Pradesh Electricity Regulatory Respondent(s)
Commission & Anr.**

**Counsel for the Appellant(s) : Ms. Ishita Chaudhuri Dasgupta for
Mr. Raj Kumar Mehta**

**Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Ms. Mandakini Ghosh for R.2**

ORDER

(Delay in filing & refiling)

We have heard Learned Counsel for the Parties in all the matters.
So, they are permitted to file Reply on or before 01.07.2014.

Post the matters for hearing on **16.07.2014.**

(Rakesh Nath)
Technical Member
pr/kt

(Justice M. Karpaga Vinayagam)
Chairperson